

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 6111/9242/2020**

This the **April 1st, 2021**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mohd. Ayaz Khan s/o Mohd. Aslam Khan, r/o village Banolla, Tehsil Mendhar, Distt. Poonch.

.....Applicant

(Advocate:- None )

**Versus**

1. State of J&K through its Commissioner Secretary to Govt. General Administration Department, Civil Sectt., Jammu/Srinagar.
2. Jammu & Kashmir Public Service Commission through its Chairman, Railhead Complex, Jammu.
3. Secretary, Jammu & Kashmir Public Service Commission, Railhead Complex, Jammu.
4. Sahafqat Mohd. s/o Ghulam Mohd. r/o Kursari, P.O. Udrana, Tehsil Bhaderwah, Distt. Doda.
5. Huma Iqbal d/o Mohd. Iqbal Malik r/o Pinjura (Gugloora) Tehsil & Distt. Shopian.
6. Uzma Khatak d/o Mohd. Bashir Khan, r/o Surankote, Tehsil Surankote, Distt. Poonch.

.....Respondents

**O R D E R [O R A L]****(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. Even on the last date of hearing i.e. 30.12.2020, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 1.4.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

**KKS**